

this area. In the circumstances, the Rail Factory should not be closed down, rather it should be expanded so as to provide employment to the local residents.

- (2) The proposal of gauge conversion of Samastipur-Khagaria meter gauge rail line should be taken into consideration

[English]

PROF. JITENDRA NATH DAS (Jalpaiguri) Sir, following items may be included in the next week's agenda :

- (1) To improve tourism in northern part of West Bengal
 (2) Revival of aerodromes at Ambari, Falakata and Jalapaiguri

▲ 12.25 hrs.

MOTION RE: CONSTITUTION OF THE JOINT COMMITTEE ON OFFICES OF PROFIT

[English]

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : I beg to move

That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance with the system of proportional representation by means of the single transferable vote

That the functions of the Joint Committee shall be -

- (i) to examine the composition and character of all existing 'committees' [other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred] and all 'committees' that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being a member of either House of the Parliament under article 102 of the Constitution
- (ii) to recommend in relation to the 'committees' examined by it what offices should disqualify and what offices should not disqualify.

- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise

That the Joint Committee shall, from time to time report to both Houses of Parliament in respect of all or any of the aforesaid matters.

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha:

That in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Committee.

That in other respects the rules of procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of the members to be appointed by the Rajya Sabha to the Joint Committee

MR. SPEAKER: The question is

That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance with the system of proportional representation by means of the single transferable vote

That the functions of the Joint Committee shall be -

- (i) to examine the composition and character of all existing 'committees' [other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred] and all 'committees' that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being a member of either House of the Parliament under article 102 of the Constitution
- (ii) to recommend in relation to the 'committees' examined by it what offices should disqualify and what offices should not disqualify.
- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of

Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise :

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

That in other respects, the rules of procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of the members to be appointed by the Rajya Sabha to the Joint Committee"

The motion was adopted

12.28 hrs.

BUSINESS ADVISORY COMMITTEE

Motion Re. *First Report*

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND DEPARTMENT OF TOURISM (SHRI SRIKANT JENA) : I beg to move .

"That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 11th July, 1996"

MR. SPEAKER : The question is

"That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 11th July, 1996"

The motion was adopted

12.29 hrs.

ELECTION OF DEPUTY-SPEAKER

MR. SPEAKER : Now, we have a very important item of the agenda. We take up the Motions of the Election of Deputy-Speaker of the Lok Sabha.

SHRI SHRAD PAWAR (Baramati) : Sir, I beg to move :

"That Shri Suraj Bhan, a member of this House, be chosen as the Deputy Speaker of this House."

SHRI SONTOSH MOHAN DEV (Silchar) : Sir, I second the Motion.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, I beg to move :

"That Shri Suraj Bhan, a member of this House, be chosen as the Deputy Speaker of the House".

SHRIMATI SUSHMA SWARAJ (South Delhi) : Mr. Speaker, Sir, I second the Motion on behalf of Shrimati Vijayaraje Scindia.. (Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE : Sir, what about Shrimati Vijayaraje Scindia?

MR. SPEAKER : She has sent the letter to me Mr. Chatterjee is very very particular

(Interruptions)

[Translation]

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Mr. Speaker, Sir, I beg to move

"That Shri Suraj Bhan, a member of this House, be chosen as the Deputy Speaker of this House"

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES, PENSIONS AND IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S R BALASUBRAMONIYAN) : Sir, I second the Motion

[Translation]

DR. MURLI MANOHAR JOSHI (Allahabad) : Sir, I beg to move

"That Shri Suraj Bhan, a member of this House, be chosen as the Deputy Speaker of this House."